

**Central Administrative Tribunal  
Principal Bench**

**RA No.18/2017  
in  
OA No.213/2013**

New Delhi, this the 20<sup>th</sup> day of January, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Union Public Service Commission ... Applicant

Versus

Mukesh Kumar Rohilla & others ... Respondents

**O R D E R (in circulation)**

**Justice Permod Kohli, Chairman :**

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

( Shekhar Agarwal )  
Member (A)

( Justice Permod Kohli )  
Chairman

/as/